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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 25<sup>th</sup> July, 1977.

NOTIFICATION  
(INCOME-TAX)

No. 1800 (F.NO.197/172/76-II(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sree Siddaganga Mutt, Tunkur Distt." for the purpose of the said section for and from the assessment year(s) 1974-75.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
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Copy to:-

1. Sree Sivakumar Swamigalu, Sri Siddaganga Mutt, Tunkur Distt. ~~Mysore State~~ Mysore State.
2. The Commissioner of Income-tax, Karnataka-II, Bangalore, with reference to his letter No. CIB-710/126/76-CIT (II) dt. 9.2.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&R)/(Inv.), New Delhi.
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